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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00 697 OF 2014
Cuttack this the 19th day of September, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

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Asutosh Pradhan,
aged about 33 years,
Son of Harekrushna Pradhan,
At/PO.- Tusra, Dist- Bolangir,
At present working as Assistant Commissioner,
Income Tax, Sambalpur Division, At/PO- Sambalpur.

...Applicant

(Advocates: M/s. J.M.Patnaik, C. Panigrahi)

VERSUS

Union of India Represented through

1. Secretary (Revenue),
Ministry of Finance,
Department of Revenue, Central Secretariat,
New Delhi-110001.
2. Chair Person,
Central Board of Direct Taxes,
Ministry of Finance,
Department of Revenue, North Block, New Delhi-110001.
3. Director General of Income Tax (HRD),
2nd Floor, ICDAR Building, Plot No. 06,
Vasant Kunj, Institutional Area,
Phase II, New Delhi-110070.
4. Chief Commissioner of Income Tax,
Orissa Region, Ayakar Bhawan,
Bhubaneswar, Dist. Khurda.
5. Commissioner of Income Tax,
Sambalpur.

..... Respondents

(Advocate: Mr. S. Barik)

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[Signature]

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. J.M.Patnaik, Learned Counsel for the Applicant, and Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to the Respondents to step up his pay at par with his juniors as per the statement attached to Annexure-A/3 in pursuance of the notification under Annexure-A/2 and to pay him his arrear differential dues within a stipulated period. It is the case of the applicant that in compliance of the order passed by this Tribunal in O.A.No. 1117/12 (Annexure-A/1), Respondents issued notification dated 31.12.2013 (Annexure-A/2) putting the applicant above his juniors but his pay has not been stepped up. Accordingly, he made representation vide Annexure-A/3 dated 05.08.2014 before Respondent No.2 to remove the pay anomaly but till date no response has been communicated to the applicant.

3. On the other hand, Mr. S. Barik, Ld. ACGSC appearing for the Respondents, has no immediate instruction whether any such representation has been filed by the applicant and, if so, the status thereof.

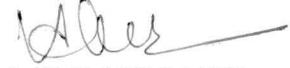
4. Taking into account the various submissions made by Ld. Counsel for both the sides, since the specific stand of the applicant is that his representation is stated to be pending for consideration, without going into the merit of this case, I direct Respondent No.2 to consider and dispose of

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the representation stated to be filed by the applicant on 05.08.2014, if the same is still pending, with a reasoned and speaking order within a period of 30 (thirty) days from the date of receipt of a copy of this order and communicate the result thereof to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

6. As prayed for by the Ld. Counsel for the applicant, copy of this order, along with the paper book, be transmitted to Respondent No. 2 by Speed Post at the cost of the applicant, for which Mr. Patnaik, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 22.09.2014.


(A.K.PATNAIK)
MEMBER(Judl.)

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